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Central Administrative Tribunal, Principal Bench
New Delhi

O.A. No.1651/2002

New Delhi this the 19th day of July, 2002

Hon'ble Mr. M. P. Singh, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

Shri R.D. Verma
S/o Shri Ram Swarup Verma,
D-91, New Seelampur,
Delhi-110053.
presently serving as Inspector, Custom (NCH)
Delhi.

- Applicant

(By Advocate : Shri Rajeev Saxena)

Versus

1. Union of India
through the Secretary
Department of Revenue
Ministry of Finance
North Block, New Delhi.
2. Commissioner
Central Excise, (Range XX)
Central Revenue Building,
IP Estate,
New Delhi.

- Respondents

(By Advocate : Shri R.R. Bharti)

ORDER (ORAL)

Mr. Shanker Raju, Member (J)

We have heard learned counsel for the parties.

2. Grievance of the applicant, who is working as Inspector in Central Excise, is that he has been depressed in the draft seniority list of Inspectors in the pay scale of Rs.5500-9000 issued by the respondents on 4.12.2001. It is contended that in pursuance of the draft seniority list, he has preferred representations to the respondents on 27.3.2002 and 15.4.2002 but the same have yet to be replied by the respondents. It is further submitted that this depressed seniority in the draft seniority list, in a particular manner, will

deprive him of promotion to the post of Superintendent as well as denial of the benefit of Assured Career Progression.

3. Shri R.R. Bharti, learned counsel appearing on behalf of the respondents, has sought time to file reply and at the out set, he stated that if the representations of the applicant are pending with the respondents against the draft seniority list, the same will have to be considered as per the existing rules and instruction.

4. Having regard to the facts and circumstances of the case and in the interest of justice, we find it appropriate at this stage to direct the respondents to consider the aforesaid representations of the applicant regarding his seniority and pass a reasoned and speaking order in accordance with law, rules and instructions on the subject within a period of two weeks from the date of receipt of a copy of this order. We do so accordingly. It is not disputed that the foresaid seniority list is only at the stage of draft and is yet to be finalised, shall not be acted upon till the representation of the applicant is disposed of.

5. The present OA is disposed of in the aforesaid terms. No costs.


(Shanker Raju)
Member (J)


(M.P. Singh)
Member (A)

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